

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 128

CP(IB) No. 298/Chd/Pb/2023

IN THE MATTER OF:
Uno Minda Limited

... **Petitioner-Operational Creditor**

Versus

Marshall machines limited

... **Respondent-Corporate Debtor**

Under Section: 9, IBC 2016

Order delivered on 08.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Shailendera Kishore Singh with Ms. Ananya Singhal, Advocates

For the Respondent : Ms. Swati Vashisth, PCA

ORDER

The reply/objection has been filed vide diary No.03778/3 dated 16.04.2024. The same is taken on record. The rejoinder has been filed vide diary No.03778/4 dated 10.05.2024. The same is also taken on record. Learned counsel for both the parties are directed to file short-written submissions. Let the same be filed at least one week before the next date of hearing with a copy in advance to the counsel opposite. Let this matter be listed on 19.08.2024 for final arguments.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)